

**U.S. Request for Permission to Reopen
Cultural Central Centres in India**

495. SHRI HARISH RAWAT : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether US Government has sought permission for reopening cultural centres in Lucknow and other cities; and

(b) if so, the decision taken in this regard ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) No, Sir.

(b) Does not arise.

**Exchange of Fire between Border
Security Force and Pak Soldiers**

496. SHRI VISHNU MODI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to press reports regarding the incidents of exchange of fire between the Indian Border Security Force and Pak Soldiers on Indo-Pak border;

(b) if so, the action taken by Government in this regard;

(c) whether these incidents are taking place repeatedly despite drawing the attention of Pakistan Government towards the same; and

(d) if so, Government's reaction in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) to (d). There have been no exchange of fire between the Border Security Force and Pak soldiers on the Rajasthan, Gujarat and Punjab borders. However, there have been exchange of fire between BSF and Pak soldiers in J & K border. The Government keeps a constant watch on all developments and eventualities impinging on our internal security and takes appropriate measures from time to time.

[English]

**Joint Inspection of Nuclear Installations
By India and Pak**

497. PROF. MADHU DANDAVATE :
DR. B. L. SHAILESH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether during the recent talks between the Prime Minister and president of Pakistan, a suggestion emerged regarding joint inspection of nuclear installations in both the countries including nuclear capabilities; and

(b) if so, what was Government's response to this suggestion ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) and (b). The proposal for mutual inspection of nuclear installations is neither practical nor workable.

**Representation of Scheduled Castes and
Scheduled Tribes in Central Services**

498. SHRI K. KUNJAMBU : Will the PRIME MINISTER be pleased to state :

(a) the percentage of representation of Scheduled Castes and Scheduled Tribes, separately in Class I, Class II, Class III and Class IV services at the Centre;

(b) whether it is a fact that their representation in higher classes of Central Services has not improved much; and

(c) if so, the main reasons thereof and the remedial steps being taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) A Statement I indicating the representation of Scheduled Castes and Scheduled Tribes as on 1.1.84 is given below.

(b) There has been a considerable increase in the number of persons belonging to SC/ST employed in the various services/

posts under the Government of India. The comparative figures for 1965 (as on 1.1.65) and 1984 (as on 1.1.84) are given in statement II given below.

(c) The main reason for shortfall in representation of SC/ST is due to the fact that SC/ST candidates are not available in required numbers for being appointed against the vacancies in various groups/grades reserved for them. Some of the other reasons are as follows :

- (i) percentage of reservation for SC/ST has been increased from 12½% and 5% to 15% and 7½% respectively from 1970;
- (ii) reservation in promotion by seniority subject to fitness has been introduced only in 1972;
- (iii) reservation in promotion by selection is limited to the lowest rung of Group A and that too was introduced as in 1974; and
- (iv) scientific and technical posts required for conducting research or for organising, guiding and directing research upto the lowest rung of Group A have been brought within the purview of reservation orders only in 1975.

As for the remedial measures for improving the representation for SC/ST, various concessions in age, fee, travelling allowance, standard of suitability, relaxation in experience qualification in direct recruitment, and separate interview of candidates belonging to these communities have been prescribed. In case of non-availability of Scheduled Castes and Scheduled Tribes candidates, the principles of carry-forward of reservation and exchange of vacancies have been provided, as per relevant instructions, thereby protecting the rights of Scheduled Castes and Scheduled Tribes candidates. Reserved vacancies are also given wide publicity through Newspapers, All India Radio, Voluntary Associations of SCs and STs and Directors of SCs and STs Welfare in States and UTs. In some cases, Special Limited Departmental Examinations confined to SCs and STs candidates are also held. Examination centres have also been set up in areas having concentration of Scheduled Tribes population. Coaching Centres have also been started to prepare SCs and STs candidates for various competitive examinations. It is expected that with all these measures, the representation of SCs and STs will further improve so as to come up to the desired level.

Statement I

Statement Showing the Representation of Scheduled Castes and Scheduled Tribes in Government Services as on 1-1-1984

Group/ Class	Total number of employees	Scheduled Castes	Percentage	Scheduled Tribes	Percent- age
A	55,229	3,825	6.92	943	1.71
B	66,607	6,742	10.12	1,196	1.80
C	19,89,013	2,78,133	13.98	75,353	3.79
D	11,91,266	2,40,596	20.20	71,895	6.04
(Excluding sweepers)					
Total	33,02,115	5,29,296	16.03	1,49,387	4.52

Statement II

Statement Showing the Progressive representation of Scheduled Castes and Scheduled Tribes in Central Government Services during the Period of 1965 and 1984

Scheduled Castes

Group	1.1.1965	1.1.1984
A	318	3,825
B	864	6,742
C	96,114	2,78,133
D	2,01,073	2,40,596

Scheduled Tribes

Group	1.1.1965	1.1.1984
A	52	643
B	103	1,196
C	12,390	75,353
D	38,444	71,395

Atomic Power Plants during Seventh Plan

499. SHRI V. S. VIJAYARAGHAVAN : Will the PRIME MINISTER be pleased to state :

(a) whether any final decision has been taken with regard to the number of atomic power plants to be set up in the Country in the Seventh Plan ;

(b) whether Government of Kerala have requested that an atomic power plant be set up in that State ; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) Yes, Sir.

(c) Site Selection Committee has examined sites in the Southern Electricity Region of which Kerala is a constituent state. The report of the committee is under consideration of Government.

Compulsory Retirement of Employees of Doubtful Integrity

500. PROF. P. J. KURIEN : Will the PRIME MINISTER be pleased to state :

(a) whether Government employees of doubtful integrity are being retired compulsorily.

(b) if so, the total number of employees retired compulsorily during the year under the special drive ;

(c) whether any new machinery has been devised to identify persons of doubtful integrity ;

(d) if so, the details thereof ; and

(e) the steps taken to check the possible misuse of the power to retire employees compulsorily ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) and (b). With a view to weeding out those whose integrity is doubtful as also those who have become ineffective, the cases of Central government employees are reviewed under the Service Rules for retention or otherwise in service after attaining the age of 50/55 years or after rendering 30 years' service. This is a regular and continuing process and orders are passed in the public interest. As appropriate authorities in respective Ministries/Departments are competent to take a decision for retention or otherwise in service of government employees working in or under them, information about the number of employees who have been retired pre-maturely on grounds of doubtful integrity during the year is not centrally available in this Ministry.

(c) and (d). No machinery has been devised to identify government servants of doubtful integrity. However, criteria and